

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 117(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Shri.R.VARDHARAJAN
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016**

NAME OF THE COMPANY: Mrs. Harjeet Kaur & Ors.
V/s.
M/s. Freshtech Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 241/242, 244 & 59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Order

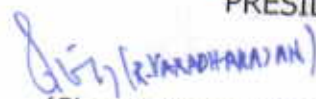
Petition mentioned.

2. Ld. Counsel for the petitioner has been heard. We also heard learned counsel for the respondents who states that he does not possess a copy of the petition. A copy of the petition has been handed over to him in the Court. A request for some time has been made.

3. After hearing the learned counsels for the parties, it has transpired that there is only one Director i.e. Respondent No. 2 since 10.08.2015 who are alone running the affairs of the Respondent No. 1 company. He has been issuing Agenda and passing resolutions which is not in consonance with the provision of the Companies Act.

4. The hearing is deferred to 31.8.2016 but, in the meanwhile, Respondent No. 2 is restrained from passing any new resolutions till the next date of hearing.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(Shri R. VARDHARAJAN)
MEMBER (J)

19th August, 2016
(P.K. SUD)